

V. IRAI ANBU
CHIEF SECRETARY



SECRETARIAT
CHENNAI - 600 009.

PUBLIC DEPARTMENT

Letter No.25167/CCMS/2022 , dated.6.07.2022

To

✓ Additional Chief Secretaries/ Prl.Secretaries/
Secretaries to Government, Secretariat, Chennai – 9.
All Heads of Department,
All District Collectors.

Sir / Madam,

Sub: Implementation of Court Orders within the time limit prescribed – To comply the Court orders (or) to file Appeals in time without delay in order to avoid filing of Contempt Proceedings – Certain Instructions issued.

Ref: 1. Circular No.38605/CCMS/2020-1, Public (CCMS) Dept, dt.23.12.2020.
2. Letter No.6609/CCMS/2021-1, Public (CCMS) Dept, dt.27.02.2021

I am to invite attention to the references cited.

2. The Hon'ble Chief Justice, Hon'ble High Court of Madras has observed that in respect of Orders issued by the Hon'ble Court, implementation of Court Orders are not followed within the stipulated time by the Departments. Of late, it is observed that Writ Appeals are also not filed within the stipulated time given in the Court Orders. This causes the petitioners in most cases to file Contempt against Government Departments for non-implementation of Court Orders.

3. In many cases, appeals are filed with enormous delay. It would expose the lack of follow up with the cases, which results in facing of Contempt proceedings before the Hon'ble Court.

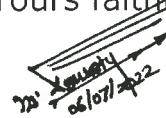
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4. In this regard, already necessary instructions were issued in the Circular and letter cited.

5. Hence, all the Additional Chief Secretaries to Government/ Principal Secretaries to Government / Secretaries to Government / All the Heads of Department / All District Collectors are instructed to implement the Court Orders wherever possible and if could not be complied with, Appeals can be filed without loss of time.

Yours faithfully,

A handwritten signature in black ink, appearing to be 'S. S. S.', is written over a set of three parallel lines. Below the signature, the date '06/07/22' is written.